

FIR No. 30/20
PS: Rajinder Nagar
U/s: 452/307/34 IPC
Ankit Vs. State

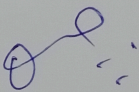
23.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Ankit.

In para no. 3 of the application, it is mentioned that co-accused has already been granted regular bail. On being asked from the counsel, he submits that co-accused Varun Pandit has been admitted on bail by the court of Ld. ASJ. Ld. Counsel is directed to place on record the order of bail of co-accused Varun Pandit on next date.

IO is directed to file previous involvement of the applicant.

Put up for arguments on bail application, on 29.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020

FIR No. 63/20
PS: Karol Bagh
U/s: 420/468/471/120-B/34 IPC
Kulbhushan @ Sonu Vs. State

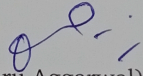
23.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Vikas Tomar, Ld. Counsel for applicant/accused Kulbhushan @
Sonu.

This is an application u/s 439 Cr.PC filed on behalf of applicant/accused, seeking regular bail. Reply not filed by the IO. Same be filed on next date.

Perusal of bail application shows that applicant is on interim bail till 23.07.2020. Counsel for applicant submits that inadvertently the date of 23.07.2020, has been written in the bail application but applicant is on interim bail till 13.07.2020. Ld. Counsel is directed to place on record the copy of order whereby the applicant was admitted on interim bail.

At request on behalf of the applicant, put up for arguments on the bail application, on 09.07.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020

FIR No. 33/20
PS: Kamla Market

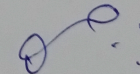
persons, the robbed taxi of the complainant Anshu Singh, his mobile and RC were recovered. During TIP, applicant Gautam refused to participate in the TIP proceedings.

5. Ld. Counsel for applicant submits that applicant is in JC since 14.02.2020. No recovery was effected from him. He is innocent and has been falsely implicated. He is the sole bread earner in his family as his father has already expired, therefore, he has to look after his widow mother and unmarried sister. He submits that investigation is complete, therefore, no purpose shall be served by keeping the applicant behind bar.

6. Ld. APP oppose the bail application by submitting that there are serious allegations against the applicant and he is also involved in one more case of similar nature. He also submits that the matter is at very initial stages as even the chargesheet has not been committed to the Session Court.

7. I have considered the rival contentions of Ld. APP and counsel for applicant. The matter is at the very initial stage even the chargesheet has not been committed to the Session Court, keeping in mind the antecedents of the applicant that he is also involved in one more case of similar nature, the possibility of influencing the witnesses by the applicant cannot be ruled out, hence, at this stage, no ground for bail is made out. Accordingly, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-23.06.2020

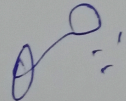
FIR No. 33/20
PS: Kamla Market
U/s: 365/394/397/411/34 IPC
Gautam Vs. State

23.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Gautam. (Through V/C).

1. This is an application u/s 439 Cr.PC on behalf of applicant/accused, seeking regular bail. Reply filed by IO today.
2. Arguments heard.
3. The FIR of this case was registered at the behest of complainant Anshu Singh, who has stated in his statement recorded by the IO that he is a taxi driver. On 14.02.2020 at about 01:00 AM, he was coming from Pahar Ganj to Ajmeri Gate in his taxi bearing no. DL-1 ZC-8868. Three persons stopped his taxi at Ajmeri Gate and booked the taxi to go to Sonipat. Out of those 3 persons, one sat on the front seat and two on the back seat. Later on, one of the person put pistol on the complainant and pulled him on the back seat of the taxi. The person sitting on the front seat stated driving the taxi and the two persons on the back seat started beating the complainant and snatched his purse containing Rs. 4000/-, ID proof, ATM Card and Mobile phone. The accused persons stopped the taxi at petrol pump to fill the petrol in the taxi. The complainant taking the advantage of the situation escaped from the taxi and made a call at 100 number.
4. During investigation, 4 accused Krishan, Deepak, Anil and Gautam (applicant) were arrested in some other FIR No. 29/20, u/s 392/397/411/120-B/34 IPC, PS Punjabi Bagh, on 14.02.2020. From the possession of those accused



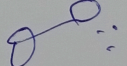
FIR No. 265/20
PS: Karol Bagh
U/s: 25/54/59 Arms Act
Gagan @ Satender @ Mota Vs. State

23.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Gagan @ Satender. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused, seeking regular bail. Reply filed by IO as per which the applicant has been quarantine in Tihar Jail due to fever and other symptoms. Let report be called from the concerned Jail Superintendent regarding the medical condition of the applicant, for **25.06.2020**.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020

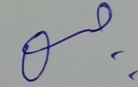
FIR No. 276/16
PS: DBG Road
U/s: 302/201/120-B IPC
Raja Ram Vs. State

23.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Sachin Jain, Ld. LAC for applicant/accused Raja Ram.
(Through V/C).

Report of jail superintendent received that the conduct of the applicant is satisfactory in jail. IO has not filed the report regarding the previous involvement of the applicant. IO is directed to file the previous involvement/conviction of the applicant on next date.

Put up on 25.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020

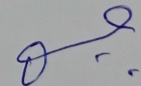
FIR No. 265/20
PS: Karol Bagh
U/s: 25/54/59 Arms Act
Ishant @ Mukesh Vs. State

23.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Ishant @ Mukesh. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused, seeking regular bail. Reply filed by IO as per which the applicant has been quarantine in Tihar Jail due to fever and other symptoms. Let report be called from the concerned Jail Superintendent regarding the medical condition of the applicant, for **25.06.2020**.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020

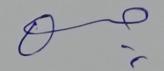
FIR No. 210/20
PS: Sarai Rohilla
U/s: 186/353/307/34 IPC r/w 27/54 Arms Act
Shahrukh Vs. State

23.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Shahrukh, seeking regular bail. Counsel for applicant has been contacted through electronic mode. Ld. Counsel informed that the present application has already been withdrawn by him yesterday i.e. 22.06.2020. I have checked the orders passed yesterday by the undersigned and found the same to be correct that the present application has already been dismissed as withdrawn yesterday. In view of the order of dismissal as withdrawn, passed yesterday the present application is disposed off.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020

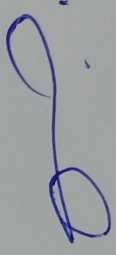
SC No. 33/2019
FIR No. 55/19
PS: Civil Lines
U/s: 397/392/411/34 IPC
State Vs. Sagar @ Ashu

23.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused. (Through electronic mode)

In compliance of order dated 19.06.2020, neither IO has filed the report regarding the previous involvement of the applicant nor jail superintendent has filed his report regarding the jail conduct of the applicant. Same be filed till next date.

Put up on 25.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020

FIR No. 30/20
PS: Rajinder Nagar
U/s: 452/307/34 IPC
Ankit Vs. State

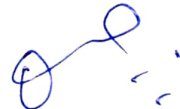
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Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Ankit.

In para no. 3 of the application, it is mentioned that co-accused has already been granted regular bail. On being asked from the counsel, he submits that co-accused Varun Pandit has been admitted on bail by the court of Ld. ASJ. Ld. Counsel is directed to place on record the order of bail of co-accused Varun Pandit on next date.

IO is directed to file previous involvement of the applicant.

Put up for arguments on bail application, on 29.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020

FIR No. 63/20
PS: Karol Bagh
U/s: 420/468/471/120-B/34 IPC
Kulbhushan @ Sonu Vs. State


23.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Vikas Tomar, Ld. Counsel for applicant/accused Kulbhushan @
Sonu.

This is an application u/s 439 Cr.PC filed on behalf of applicant/accused, seeking regular bail. Reply not filed by the IO. Same be filed on next date.

Perusal of bail application shows that applicant is on interim bail till 23.07.2020. Counsel for applicant submits that inadvertently the date of 23.07.2020, has been written in the bail application but applicant is on interim bail till 13.07.2020. Ld. Counsel is directed to place on record the copy of order whereby the applicant was admitted on interim bail.

At request on behalf of the applicant, put up for arguments on the bail application, on 09.07.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020

FIR No. 33/20
PS: Kamla Market
U/s: 365/394/397/411/34 IPC
Gautam Vs. State

23.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

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Ld. Counsel for applicant/accused Gautam. **(Through V/C)**.

1. This is an application u/s 439 Cr.PC on behalf of applicant/accused, seeking regular bail. Reply filed by IO today.
2. Arguments heard.
3. The FIR of this case was registered at the behest of complainant Anshu Singh, who has stated in his statement recorded by the IO that he is a taxi driver. On 14.02.2020 at about 01:00 AM, he was coming from Pahar Ganj to Ajmeri Gate in his taxi bearing no. DL-1 ZC-8868. Three persons stopped his taxi at Ajmeri Gate and booked the taxi to go to Sonipat. Out of those 3 persons, one sat on the front seat and two on the back seat. Later on, one of the person put pistol on the complainant and pulled him on the back seat of the taxi. The person sitting on the front seat stated driving the taxi and the two persons on the back seat started beating the complainant and snatched his purse containing Rs. 4000/-, ID proof, ATM Card and Mobile phone. The accused persons stopped the taxi at petrol pump to fill the petrol in the taxi. The complainant taking the advantage of the situation escaped from the taxi and made a call at 100 number.
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FIR No. 33/20
PS: Kamla Market

persons, the robbed taxi of the complainant Anshu Singh, his mobile and RC were recovered. During TIP, applicant Gautam refused to participate in the TIP proceedings.

5. Ld. Counsel for applicant submits that applicant is in JC since 14.02.2020. No recovery was effected from him. He is innocent and has been falsely implicated. He is the sole bread earner in his family as his father has already expired, therefore, he has to look after his widow mother and unmarried sister. He submits that investigation is complete, therefore, no purpose shall be served by keeping the applicant behind bar.

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Copy of this order be given dasti to the applicant.

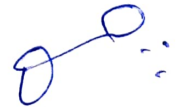


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-23.06.2020

checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Gagan @ Satender. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused, seeking regular bail. Reply filed by IO as per which the applicant has been quarantine in Tihar Jail due to fever and other symptoms. Let report be called from the concerned Jail Superintendent regarding the medical condition of the applicant, for **25.06.2020**.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020


FIR No. 210/20
PS: Sarai Rohilla
U/s: 186/353/307/34 IPC r/w 27/54 Arms Act
Shahrukh Vs. State

23.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

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(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020

FIR No. 265/20
PS: Karol Bagh
U/s: 25/54/59 Arms Act
Ishant @ Mukesh Vs. State

23.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Ishant @ Mukesh. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused, seeking regular bail. Reply filed by IO as per which the applicant has been quarantine in Tihar Jail due to fever and other symptoms. Let report be called from the concerned Jail Superintendent regarding the medical condition of the applicant, for **25.06.2020**.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020

FIR No. 276/16
PS: DBG Road
U/s: 302/201/120-B IPC
Raja Ram Vs. State

23.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Sachin Jain, Ld. LAC for applicant/accused Raja Ram.
(Through V/C).

Report of jail superintendent received that the conduct of the applicant is satisfactory in jail. IO has not filed the report regarding the previous involvement of the applicant. IO is directed to file the previous involvement/conviction of the applicant on next date.

Put up on 25.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
23.06.2020